

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7720/2004

(From the judgement and order dated 05/03/2004 in OP No. 199/2001 of The  
NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

R.D. NAGPAL

Petitioner(s)

VERSUS

VIJAY DUTT & ANR.

Respondent(s)

(With prayer for interim relief )

Date: 04/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s) Mr. E.C. Agrawala,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

It is stated by the learned advocate appearing for the r  
espondent

that the original advocate appearing for the respondents has

died.

Subject

hin three weeks

One week's time is granted to file the fresh Vakalatnama.

to that counter affidavit, if any, be filed wit

thereafter.

(Usha Bhardwaj)

P.S. To Registrar

(Madhu Saxena)

COURT MASTER